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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.902/90

NEW DELHI THIS THE 26TH DAY OF JULY, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

1. R.G. Kushwaha
S/o Late Shri Gayadin Kushwaha,
6/1 Sector I, Pushpa Vihar,
NEW DELHI.
2. Smt Tarlechan Jus,
W/o Shri Mohan Singh,
Block No.26/A, Sector IV
Pushpa Vihar, New Delhi.
3. Renu Devi W/o Shri Raj Mishra
R/o Lane No.5/95, Krishan Nagar,
Safdar Jung Enclave,
NEW DELHI-29.Applicant

By Advocate : Shri Kanwar C.M. Khan, though not present.

VERSUS

1. UNION OF INDIA, THROUGH
Home Secretary,
Government of India, North Block,
NEW DELHI.
2. Registrar General of India, (Census)
2/A, Man Singh Road,
NEW DELHI.Respondents

By Advocate : Shri NS Metha, though not Present.

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicants were computors and were promoted to the post of Statistical Assistant on ad hoc basis w.e.f. 10.12.84. These vacancies were caused temporarily as the post of Statistical Assistant is required to be filled up by promotion to the extent of 75% from the grade of Computer with 5 years annual service by non-selection method and 25% by direct recruitment. In 1984, certain Statistical Assistants already working were promoted in the grade of Investigators a post one level higher to that of Statistical Assistant. The applicants were, therefore, promoted in these

temporary vacancies. The 14 vacancies became clear in the grade of Statistical Assistant in 1990 for which selection was held and only six vacancies filled in the general category for which the senior most officiating 'computors' were given appointment and 5 vacancies filled in the reserved in the category of SC to which available candidates of that category, though, junior to the applicants were given appointment. The grievance of the applicants, therefore, is that juniors have been promoted and they should be regularised in their appointment from the date of their promotion is totally unjustified.

2. The applicants have no case. The juniors who have been promoted belongs to the Scheduled Castes category and they have been given berth in their own reserved quota. The applicants, should not have grudge on that account. The application is, therefore, dismissed being devoid of merit.

(B.K. SINGH)
MEMBER (A)

J. P. SHARMA
(J.P. SHARMA)
MEMBER (J)

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